

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH

**(through Hybrid Mode)
COURT-I**

Item No. 107

CP(IB) No.236/Chd/Pb/2023

IN THE MATTER OF:

Kashiratan Enterprises

...Petitioner

Vs.

Jhamb Cottons Pvt. Ltd

...Respondent

Under Section: 9, IBC 2016

Order delivered on 03.07.2024

CORAM:

**SH. L. N. GUPTA
HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Jivesh Malik, Advocate

For the Respondent : Already ex-parte vide order dated 25.04.2024.

ORDER

A date is requested by learned counsel for the petitioner that due to some personal difficulty, he could not file the short-written submissions. Let the same be filed within two weeks with a copy in advance to the counsel opposite. Ld. Counsel for the petitioner is directed to argue the matter on the next date of the hearing. Last opportunity is granted. Let the matter be listed on 05.08.2024.

Sd/-
**(L. N. GUPTA)
MEMBER (T)**

Sd/-
**(HARNAM SINGH THAKUR)
MEMBER (J)**

Pooja